HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

ARRANGEMENTS FOR THE SITTING OF THE HONOURABLE JUDGES IN THE THIRD SUMMER VACATION COURT, 2025 ON 21.5.2025

S. No.	Hon'ble Bench	PROVISIONS	Court Hall
1.	Hon'ble Sri Justice P. Sam Koshy And Hon'ble Sri Justice Narsing Rao Nandikonda (At 10.30 AM)	All Division Bench matters including Habeas Corpus Petitions	No.13
2.	Hon'ble Sri Justice P. Sam Koshy (After Bench Work)	***Writ Petitions (WPs) Non-service matters of--*** Employment Generation, Training, Youth Services & Sports Energy, Environment, Forest, Science & Technology, Factories & Labour matters Central Government Corporations Central Government Undertakings Departments of Central Government Right to Information Act, 2005	No.13
3.	Hon'ble Sri Justice J. Sreenivas Rao (At 10.30 AM)	***Writ Petitions (WPs) Non-service matters of--*** Civil Supplies & Essential Commodities Cooperative Societies Education Endowments Excise Finance and Planning Fisheries and Animal Husbandry Food, Agriculture and Market Committee General Administration Department Health, Medical & Family Welfare Home Housing Department Irrigation & Command Area Development Land Acquisitions Land Reforms Law and Legislative Department	No.9

		Mines, Industries and Commerce Municipalities & Urban Development Panchayat Raj and Rural Development Revenue Roads and Buildings State Corporations and Undertakings Tirumala Tirupathi Devasthanams Transport Universities Urban Land Ceiling Wakf Board Cases relating to Commercial Division Social Welfare & Tribal Welfare BC Welfare & Minority Welfare Women Development & Child Welfare ***Writ Petitions Not Elsewhere Specified*** Single Bench Civil matters	
4.	Hon'ble Sri Justice Narsing Rao Nandikonda (After Bench Work)	Criminal Petitions (Bails) Criminal Revision Cases Criminal Appeals	No.10

Note:

1. All single mentions relating to the provisions of **Hon'ble Sri Justice P. Sam Koshy and Hon'ble Sri Justice Narsing Rao Nandikonda** shall be made before the respective Courts between 10.10 AM to 10.20 AM sitting in the Court Hall Nos. 13 & 10 respectively.
2. All mentions relating to Division Bench matters shall be made at 10.30 AM., in the Court Hall No. .
3. All single mentions relating to provisions of **Hon'ble Sri Justice J. Sreenivas Rao** shall be made at 10.30 AM., sitting in the Court Hall No.9.
4. Cases relating to the above subjects will be entertained only if the impugned order is passed on or after 06.05.2025.

5. Writ petitions relating to eviction, demolition, dispossession, disconnection of electricity supply etc., and orders passed, communicated and received by the petitioner/s in such cases on or after **06.05.2025** alone will be entertained.

6. No Writ Petitions and Criminal Petitions filed to quash FIR/Charge Sheet and relaxation of conditions of Bail/Modification petition/petitions seeking extension of interim orders in pending matters will be entertained, **except those permitted by way of Lunch Motion by the concerned Hon'ble Vacation Judge.**

7. Regular Bail Applications will be entertained only if order/s refusing/dismissing the bail by the Magistrate and Sessions Judge/Additional Sessions Judge are filed along with the bail applications.

8. Writ Petition(s) relating to the Service Matters will not be entertained.

9. Writ petition(s) relating to Stamps and Registration will not be entertained.

10. No letter/petition for withdrawal of cases will be entertained.

11. No pending cases will be taken up except those cases in which there is a specific direction to post in the Vacation Courts.

12. Routine Matters will not be taken up during vacation, except with the permission of Hon'ble Senior Vacation Judge.

//BY ORDER//

Date:19.5.2025

T.KRISHNA KUMAR
VACATION OFFICER/JOINT REGISTRAR